

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR****Civil Contempt Petition No.202/13/2020**

(in OA 202/817/2017)

Jabalpur, this Thursday, the 25<sup>th</sup> day of March, 2021**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**  
**HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**


Akash Rajak, S/o Late Shri Sunder Lal Rajak, aged : 21 years, Occupation – None, R/o Near Kala Saiyad Ka Pul, Kunarpura, Taranganj, Lashkar, Gwalior (M.P.)  
-Petitioner

(By Advocate – Shri K.G. Singh)

**V e r s u s**

1. Shri Mahesh Shukla, The Chief General Manager, Telecom, BSNL (Govt. of India Enterprise), M.P. Telecom Circle, Bhopal (M.P.) 462015.
2. H.S. Suryavanshi, The Assistant General Manager (H.R.) BSNL (Govt. of India Enterprise), M.P. Telecom Circle, Bhopal (M.P.) 462015.

**-Respondents****O R D E R****By Ramesh Singh Thakur, JM.**

This Contempt Petition has been filed by the petitioner alleging non-compliance of order dated 15.10.2019 passed by this Tribunal in Original Application No.202/817/2017.

2. We have heard the learned counsel for the petitioner and perused the documents available on record.

3. As per order dated 15.10.2019 (Annexure C-1), we have observed as under:

**“12. We have considered the matter and find that the mother of the applicant has submitted the application for grant of compassionate appointment to the applicant on 30.12.2014. Subsequently, the department has taken more than six and half months in allowing that application vide order dated 16.07.2015 (Annexure A-5). Further, the visit of the W.O./Visiting Officer has taken place on 17.10.2015. Therefore, the delay beyond 30.12.2014 is on administrative account and cannot be used to the disadvantage of the applicant.**

**13. Accordingly, we direct the respondents to reconsider the awarding of Weightage Points to the applicant considering the date of application to be 30.12.2014. If the applicant crosses the threshold limit, he shall be considered for appointment on compassionate ground. This exercise shall be completed within a period of 90 days from the date of receipt of certified copy of this order.”**

4. In pursuance to our order, the respondents have passed the order dated 22.10.2020 (Annexure C-2). In the last para of the said order, it has been specifically indicated by the respondents that after the order of this Tribunal, the case of compassionate appointment of the petitioner was reconsidered on 18.01.2020 by the CHPC and it was found that though the petitioner has secured 56 weightage points, but no persons having secured 56 weightage points were appointed for the year 2016 to 2018 due to non availability of



vacancies. In view of the above, we do not find any willful disobedience by the respondents rather the respondents have complied with our order in letter and spirit.

**5.** Accordingly, this Contempt Petition is dismissed *in limine*.



**(Naini Jayaseelan)**  
**Administrative Member**  
am/-

**(Ramesh Singh Thakur)**  
**Judicial Member**